

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE NINTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 33542 OF 2018

Between:

1. Zakir Baqueri, s/o. Late Mohd Baquer, aged about 47 years, R/o.13-4-150, Sabji Mandi, Hyderabad.
2. Akber Khan, S/o. Late Jahangir Khan, aged about 65 years, R/o. H.No.13-4-150, Sabji Mandi, Hyderabad.
3. Sheik Hameed, S/o. Sheik Mahboob, aged about 53 years, R/o. H.No.13-1-1234/1/4/A/1, Tappachabutra, Hyderabad.

...PETITIONERS

AND

1. Telangana State Waqf Board, rep. by its Chief Executive Officer, Nampally, Hyderabad.
2. M.A.Raoof, Through his GPA Osman Bin Mohammed Al Hajri S/o Mohammed Bin Abdullah Al Hajri aged 52 years, Occ Business R/o H.No. 13-5-255, Taleem Amlapur, Karwan, Post Kulsumpura, Hyderabad.

R2 is impleaded as per Court ORder dated 26.10.18 in IA No. 2/18.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Certiorari or any other appropriate writ and quash the notices of the respondent in File No.56/Prot/Hyd/2011, dated 10.09.2018 and direct the respondent not to interfere with the possession and enjoyment of the petitioners over the land

and structures in Sy.No.182/1 and 182/2 of Gudimalkapur village, Asifnagar Mandal, Hyderabad district and grant.

I.A. NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the notice of the respondent in File No.56/Prot/Hyd/2011. dated 10.09.2018, pending disposal of the writ petition.

Counsel for the Petitioner: SRI. M/S BHARADWAJ ASSOCIATES

Counsel for the Respondent No.1: SRI. FARHAN AZAM KHAN

Counsel for the Respondent No.2: ----

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.33542 of 2018

Dated:09.07.2026

Between:

Zakir Baqueri and 2 others.

...Petitioners

And

Telangana State Waqf Board,
Rep. by its Chief Executive Officer,
Nampally, Hyderabad,
and another.

...Respondents

ORDER:

None appears for the petitioners.

Sri Farhan Azam Khan, learned Standing Counsel for Telangana
State Waqf Board, appears for respondent No.1.

2. Reference is made to the order dated 30.06.2026 which reads as
under:

"No one appears for the petitioners.

Mr. Farhan Azam Khan, learned Standing Counsel for Telangana State Wakf Board, appears for respondent No.1.

In the instant matter, the notice dated 10.09.2018 issued under Section 54(1) of the Waqf Act, 1995 upon the petitioners in respect of the unauthorised encroachment over the subject property of Toli Mosque is under challenge. By an order dated 26.10.2018, interim stay was granted in favour of the petitioners. Counter affidavit has been filed by respondent No.1 in December, 2018 itself. It appears that because of the interim stay, no further action could be taken by the Chief Executive Officer, Telangana State Waqf Board-respondent No.1. In such circumstances, the matter is adjourned for 09.07.2026 under the caption "For Dismissal".

3. Today also there is no representation on behalf of the petitioners.
4. On account of non-appearance on behalf of the petitioners, the instant writ petition is dismissed for non-prosecution. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- A. JAYASREE
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. M/S BHARADWAJ ASSOCIATES, Advocate [OPUC]
2. One CC to SRI. FARHAN AZAM KHAN, Advocate [OF JC]
3. Two CD Copies

DAN

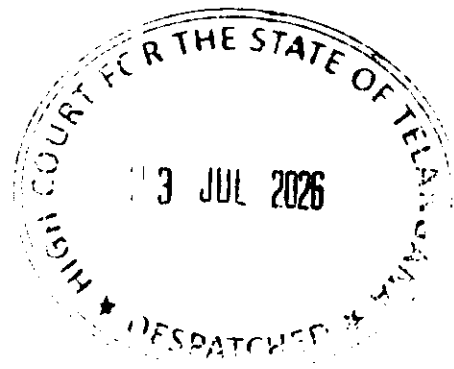
GJP

HIGH COURT

DATED: 09/07/2026

ORDER

WP.No.33542 of 2018



**DISMISSING THE WRIT PETITION
FOR NON-PROSECUTION
WITHOUT COSTS**

⑤ NT
23/7/26.